

BOOK U
Acc. No. 25182
Dated 25.11.2014

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 12th August, 1953

The House met at a Quarter Past Eight
of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-15 A.M.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform hon. Members that I have received the following note from Shri U. Srinivasa Malliah:—

“As I am undergoing medical treatment in Switzerland, I request that I may be granted leave of absence from the sittings of the House till the end of August, 1953.”

Is it the pleasure of the House that leave be granted.

Leave was granted.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER DELHI ROAD
TRANSPORT AUTHORITY ACT

The Deputy Minister of Railways and Transport (Shri Alagesan): I beg to lay on the Table a copy of each of the following notifications under sub-326 PSD.

section (3) of Section 52 of the Delhi Road Transport Authority Act, 1950:—

- (i) Ministry of Transport Notification No. 18-TAG(5)/53, dated the 13th June, 1953; and
- (ii) Ministry of Transport Notification No. 18-TAG(6)/52, dated the 23rd June, 1953.

[Placed in Library. See No. S-99/53.]

ESTATE DUTY BILL—Contd.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the motion moved by Shri C. D. Deshmukh on the 13th May 1953.

Before I call upon Mr. More, who was in possession of the House yesterday, I would like to inform hon. Members that I propose calling the hon. Minister, to reply at 12.15. That means hon. Members will have three hours. In the meanwhile a number of hon. Members have informed me that they wish to participate in the debate. Having regard to the elaborate discussions that have already taken place, if each one were to restrict himself to fifteen minutes, many will have an opportunity to speak.

An Hon. Member: Fifteen minutes?

Mr. Deputy-Speaker: Fifteen minutes means five minutes more in special cases.

Shri S. S. More (Sholapur): Sir, when the House dispersed yesterday I was offering some comments on clause 7—*Interests ceasing on death.* I take